

Dated : 16-7-96

Name for the applicant
 Mr. S.S. Karkera, Counsel
 for Mr. P.M. Badhary, Counsel
 for the respondents. They
 have already filed their
 reply in the matter.

Place the matter at Goa
 during the next circuit
 sitting as ordered by the
 Tribunal on 26-4-96.
 (Counsel for respondents
 shows a copy of letter,
 he says that the applicant
 has resigned and left
 for a better job).

PT

Dep. Registrar

PT

11-2-2000

Fix for hearing on
 26-4-2000 at 12.00 noon

(At Goa)

Inform/Issue notice to
 the parties accordingly.

Notice
 Apr 16/2000

16/2/2000

W

Notice is issued to
 Dep. for Respondent on
 11/4/2000

W

Intimation is issued
 to both the parties
 on 13/4/2000

W

For Dep. Registrar

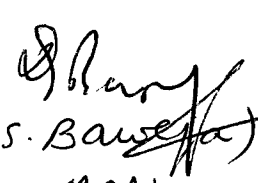
11/2

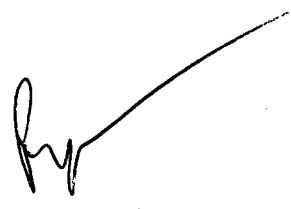
Camp at Panaji

Dated: 27/4/2000.

None present for
either parties.

Adjourned to 28/4/2000.


(D.S. Bawejkar)
MCA.


(R.G. Vaidyanatha)
V/c.

B.

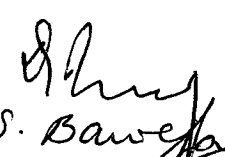
Camp at Panaji

Dated: 28/4/2000.

The case was called
out for final hearing.
Both applicant and respondents
are absent. This is an old
case of 1996. Hence, the
application is dismissed for
non-prosecution. No order as
to costs.

dk. 28/4/00
Order/Judgement despatched
to Applicant/Respondent(s)
on 25/5/00.


29/5/00


(D.S. Bawejkar)
MCA.


(R.G. Vaidyanatha)
V/c.

B.
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